

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

**MISCELLANEOUS APPLICATION NO: 85112 OF 2020
IN
SERVICE TAX APPEAL NO: 85555 OF 2018**

[Arising out of Order-in-Appeal No: MUM-SVTAX-002-APP-744-16-17 dated 13th February 2017 passed by the Commissioner of Service Tax (Appeals), Mumbai – II.]

Aeren Foundation Trust
5 Ratan Apartment, Near Dena Bank, Station Road
Bhayandar (West), Thane – 401101

... ***Appellant***

versus

Commissioner of Service Tax - II
9th Floor, Piramal Chambers, Jijibhoy Lane,
Lalbaugh, Parel, Mumbai - 400012

...***Respondent***

APPEARANCE:

None for the appellant

Shri Dilip Shinde, Assistant Commissioner (AR) for the respondent

CORAM:

**HON'BLE DR D M MISRA, MEMBER (JUDICIAL)
HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)**

FINAL ORDER NO: A/85932 / 2020

DATE OF HEARING:	25/11/2020
DATE OF DECISION:	25/11/2020

PER: DR. D.M. MISRA

None appeared for the appellant. Heard Learned Authorised
Representative.

2. This miscellaneous application is filed for disposal of the appeal as their application under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been accepted and after payment of necessary dues, they were issued with SVLDRS certificate which is on record.

3. Miscellaneous application and appeal are disposed off.

(Dictated and Pronounced in open court)

(C J Mathew)
Member (Technical)

(Dr D M Misra)
Member (Judicial)

**/as*